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Minutes of M.No.37/10 held on 15.12.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 37/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 15.12.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
3.	Sh. B.D. Gosh, Jt. IA	399	23063355	M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(12)/09-TSW(B)/ 460 dated 02.12.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The export weight of 306 MT may be incorporated in the licence. 2. Quantity of import items at Sl.No. 1 to 3 may be allowed as 290.75 MT inclusive of 2% wastage as applied by the firm. The Regional Authority may take necessary action accordingly.			

2	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(141)/09-TSW(B)/466 dated 02.12.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import items at Sl.No. 2, 5, 7 to 10 and 12 may be deleted as the firm vide their letter dt. 07.11.2009 modified the list of items proposed for import. 2. Import item no 1, 3, 4 may be allowed as per GN-4 for engineering products. 3. The firm proposes to import one set of control panel in stead of 1000 sets indicated in the licence. RA may take the specific list of constituent of set and allow it under GN-4 for engineering products. 4. Quantity of import item no. 11 i.e. S.S. Plates could not be recommended as the firm has neither given the name of the component nor its calculation of wastage. 5. Total export weight of 38 MT may be incorporated in the licence. The Regional Authority may take necessary action accordingly.			

3	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(141)/09-TSW(B)/464 dated 02.12.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import items at Sl.No. 4, 5, 7 and 8 may be deleted as the firm vide their letter dt. 07.11.2009 modified the list of items proposed for import. 2. Import item no 1 to 3 & 6 may be allowed as per GN-4 for engineering products. 3. Quantity of import item no. 9 i.e. Alloy / non Alloy Steel SS Rounds / Bars could not be ratified as the firm has neither given the name of the component nor its calculation of wastage. 4. Total export weight of 97 MT may be incorporated in the licence. The Regional Authority may take necessary action accordingly.			

Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case rejected
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4	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(126)/09-TSW(B)/ dated 14/12/2009 informing that firm has not given the complete reply in their letter dt. 23.09.2009. The export product is rotary dryer drum while the drawing submitte is for dryer assembly. The Committee therefore decided to reject the case on the ground that the firm has neither clarified about the exact export product nor furnished information in respect of Sl.No. 4 & 11 of SDL with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

5	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(82)/09-TSW(B)/ dated 14.12.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments on net-to-net basis subject to the condition that net weight of import item is to be accounted for in export item as already indicated in the authorization:- The Regional Authority may take necessary action accordingly.			

6	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(31)/09-TSW(B)/ dated 14/12/2009 informing that they recommended the norms based on the revised list of import items furnished by the firm. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- The firm has revised list of items proposed for import. The total weight of the export product is 1056 MT for four coke drums and the same may be incorporated in the licence. - Quantity of 560.777 MT for import item no 1 and 80.3MT for import item no 3 and 125 MT for import item no 14 as applied by the firm with 3% wastage. - Quantity of import item no 2 may be allowed as 281 MT with 8.4% wastage. - Item no 4 and 5 may be deleted as requested by the firm.			

4. Description of import item no 6 may amended as “finished forged components” and its weight 32.6MT may be incorporated in the licence and allowed without any wastage.
5. Item no 7 ,8 & 13 are components and the same may be allowed under GN-4.
6. Item no 9 to 12 are welding material. The thickness of plates proposed for import is given in a wide range and hence it is difficult to calculate welding material as per standard formula. Allowing 3% weight of plates proposed for import and 1% of weight of forging, the quantity of item no 9 and 12 may be amended to 4.5MT each, item no 10 to 21 MT and item no 11 to 6.3 MT respectively.

The Regional Authority may take necessary action accordingly.

7	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case rejected
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	
	Decision : The representative of the DHI informed the Committee that the party has not given the required details despite reminders and thus the Committee decided to reject the case. The RLA may take necessary action accordingly.			

8	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(6)/09-TSW(B)/ dated 09.12.2009 informing that they recommended the norms based on the revised list of import items submitted by the firm vide their letter dt. 29.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The total export weight of 128 MT may be incorporated in the licence. 2. The quantity of item no 1 may be restricted to 10206.3 meters and that of item no 2 to 2550 meters with 2% wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:3/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00392/AM10/	RLA File :05/23/040/00014/AM10/	Lic.No/Date:0510249404 16.09.2009	Defer Date: 02.02.2010

9	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Specific item of export with drawing. 2. Serial no 2,3,8 & 9 of SDL for each export product.. 3. Use of each item of import.
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10	Case No.:4/27/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00393/AM10/	RLA File :05/24/040/00304/AM10/	Lic.No/Date:0510249502 17.09.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Use of each item of import. 2. Sl no 8,9 and 11 of SDL export product wise for all items.			

11	Case No.:1/37/80-ALC2/2009	Party Name:PLANT ENGINEERING SERVICES,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00560/AM10/	RLA File :04/24/040/00146/AM10/	Lic.No/Date:0410108037 24.09.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format. 2. Use of export product.			

12	Case No.:32/37/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Sl no 5& 11 of SDL. 2. Specification of pipes proposed for import.			

13	Case No.:31/37/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00590/AM10/	RLA File :04/24/040/00186/AM10/	Lic.No/Date:0410109229 10.11.2009	Defer Date: 02.02.2010
	Decision : The Committee, noted that firm's application has been received and forwarded to DE(MSME). The Committee however, decoded to refer the copy of firm's application to C&PC for examination and submission of comments. The case may be relisted on 02.02.2010.			

14	Case No.:14/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00573/AM10/	RLA File :11/24/040/00024/AM10/	Lic.No/Date:1110021254 11.11.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Specific quantity of each export product with details of the accessories, spares and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Serial no 5 & 11 of SDL export product wise. 5. Break up of item no 17 of import in to different grades of steel such as SS,AS and non alloy.			

15	Case No.:28/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00587/AM10/	RLA File :04/24/040/00188/AM10/	Lic.No/Date:0410109500 18.11.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Specific items of export with quantity in number and weight export product wise. 2. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in numbers. 3. Use of each component proposed for import in the manufacture of export product 4. Serial no 5,9 & 11 of SDL. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

16	Case No.:8/37/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00567/AM10/	RLA File :53/24/040/00011/AM10/	Lic.No/Date:5310009599 25.11.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be relisted on 02.02.2010.			

17	Case No.:2/37/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00561/AM10/	RLA File :05/23/040/00110/AM10/	Lic.No/Date:0510253560 27.11.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

18	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

19	Case No.:4/37/80-ALC2/2009	Party Name:KIRLOSKAR TOYODATEXILE MACHINERY PVT LTD.,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00563/AM10/	RLA File :07/21/040/00792/AM10/	Lic.No/Date:0710068485 27.11.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

	Case No.:5/37/80-ALC2/2009	Party Name: WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case reverted back to RA
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20	HQ File :01/80/050/00564/AM10/	RLA File :34/24/040/00133/AM10/	Lic.No/Date:3410025743 27.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:10/37/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00569/AM10/	RLA File :06/24/040/00033/AM10/	Lic.No/Date:0610016734 30.11.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be relisted on 02.02.2010.			

22	Case No.:11/37/80-ALC2/2009	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00570/AM10/	RLA File :32/24/040/00039/AM10/	Lic.No/Date:3210041956 30.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

23	Case No.:12/37/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case closed
	HQ File :01/80/050/00571/AM10/	RLA File :03/95/040/00786/AM09/	Lic.No/Date:0310548256 30.11.2009	
	Decision : The Committee noted that RA vide their letter No. 03/95/040/786/AM09 dt. 30.11.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

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24	Case No.:6/37/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00565/AM10/	RLA File :05/24/040/00173/AM10/	Lic.No/Date:0510253589 30.11.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

25	Case No.:7/37/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00566/AM10/	RLA File :07/24/040/00314/AM10/	Lic.No/Date:0710068548 30.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

26	Case No.:9/37/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00568/AM10/	RLA File :06/24/040/00032/AM10/	Lic.No/Date:0610016729 30.11.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be relisted on 02.02.2010.			

27	Case No.:13/37/80-ALC2/2009	Party Name:MVS ENGINEERING LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00572/AM10/	RLA File :05/24/040/00357/AM10/	Lic.No/Date:0510253731 01.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

28	Case No.:15/37/80-ALC2/2009	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00574/AM10/	RLA File :31/21/040/00256/AM10/	Lic.No/Date:3110040887 01.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

29	Case No.:17/37/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00576/AM10/	RLA File :53/24/040/00012/AM10/	Lic.No/Date:5310009656 01.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be relisted on 02.02.2010.			

30	Case No.:18/37/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00577/AM10/	RLA File :03/95/040/00526/AM10/	Lic.No/Date:0310548455 01.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that copy of firm's application has been forwarded to DIPP on today itself for examination and submission of comments. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

31	Case No.:19/37/80-ALC2/2009	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00578/AM10/	RLA File :03/95/040/00550/AM10/	Lic.No/Date:0310548526 01.12.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:16/37/80-ALC2/2009			Status:Case deferred
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32		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	
	HQ File :01/80/050/00575/AM10/	RLA File :05/23/040/00117/AM10/	Lic.No/Date:0510253818 02.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

33	Case No.:20/37/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00579/AM10/	RLA File :07/24/040/00324/AM10/	Lic.No/Date:0710068624 02.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

34	Case No.:21/37/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/00580/AM10/	RLA File :05/23/040/00126/AM10/	Lic.No/Date:0510253928 04.12.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that similar case of the applicant firm was ratified by the NC in its meeting No. 36/10 held on 08.12.2009 vide case no. 56/5/80/ALC2/2009 and norms of this case can be ratified on repeat basis. The Committee accordingly decided to advise the RA to apply the same norms ratified by the NC in advance authorization no. 0510240558 dt. 29.04.2009 in its meeting referred to above and treat the subject authorization also as ratified. The Regional Authority may take necessary action accordingly.			

35	Case No.:22/37/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00581/AM10/	RLA File :31/24/040/00178/AM10/	Lic.No/Date:3110040937 04.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

36	Case No.:23/37/80-ALC2/2009	Party Name:VISHAL PRECISION PRODUCTS PVT LIMITED,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00582/AM10/	RLA File :32/21/040/00138/AM10/	Lic.No/Date:3210042017 04.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI & DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

37	Case No.:24/37/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00583/AM10/	RLA File :61/24/040/00042/AM10/	Lic.No/Date:6110000375 04.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

38	Case No.:25/37/80-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00584/AM10/	RLA File :05/24/040/00393/AM10/	Lic.No/Date:0510253939 04.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

39	Case No.:26/37/80-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00585/AM10/	RLA File :05/24/040/00392/AM10/	Lic.No/Date:0510253941 04.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

	Case No.:27/37/80-ALC2/2009	Party Name:P&K HIGH TECH SYSTEM PVT.LTD.		Status:Case deferred
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40			Meet No/Date:37/80-ALC2/2009 15.12.2009	
	HQ File :01/80/050/00586/AM10/	RLA File :05/24/040/00395/AM10/	Lic.No/Date:0510253966 04.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 02.02.2010.			

41	Case No.:29/37/80-ALC2/2009	Party Name:FRICK INDIA LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00588/AM10/	RLA File :05/23/040/00127/AM10/	Lic.No/Date:0510254027 07.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

42	Case No.:30/37/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00589/AM10/	RLA File :05/24/040/00387/AM10/	Lic.No/Date:0510254039 07.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

43	Case No.:33/37/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case approved
	HQ File :01/80/050/00592/AM10/	RLA File :07/24/040/00354/AM10/	Lic.No/Date:0710068746 08.12.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

44	Case No.:34/37/80-ALC2/2009	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00593/AM10/	RLA File :05/23/040/00125/AM10/	Lic.No/Date:0510254196 08.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC & DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

45	Case No.:35/37/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00594/AM10/	RLA File :05/24/040/00400/AM10/	Lic.No/Date:0510254294 09.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

46	Case No.:36/37/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00595/AM10/	RLA File :05/24/040/00397/AM10/	Lic.No/Date:0510254313 09.12.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

47	Case No.:37/37/80-ALC2/2009	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:37/80-ALC2/2009 15.12.2009	Status:Case deferred
	HQ File :01/80/050/00596/AM10/	RLA File :07/24/040/00351/AM10/	Lic.No/Date:0710068795 10.12.2009	Defer Date: 02.02.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

Case No. A/R. - 115	M/s. BGR Energy	HQ F.No.01/80/162/01144/AM08/DES.I	Lic.No. & Date
Meeting No. 37/10	Systems Ltd., Chennai	RA.F.No04/24/040/00222/AM08	0410091122
Date: 15.12.2009		Ratification of norms.	dt.20.09.2007

The representative of DIPP was not present in the meeting. The Committee accordingly decided to defer the case only for a short period and to re-list it on 29.12.2009.

Case No. A/R. - 116	M/s. GEA BGR Energy	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date
Meeting No. 37/10	Systems Ltd., Chennai	RA.F.No04/24/040/00197/AM09	0410099963
Date: 15.12.2009		Ratification of norms.	dt.12.11.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

Case No. A/R. - 117	M/s. Industrial Boiler	HQ F.No.01/80/162/00450/AM10/DES.I	Lic.No. & Date
Meeting No. 37/10	Ltd., Mumbai	RA.F.No.03/82/038/00003/AM08	
Date: 15.12.2009		DFRC against export Product "Industrial Boiler / Sub assemblies of the Boilers"	

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

Case No. A/R. - 118	M/s. JKM DAE RIM	HQ F.No.01/80/50/00439/AM09/DES.I	Lic.No. & Date
Meeting No. 37/10	Automotive Ltd.,	RA.F.No.07/24/040/00535/AM08	0710056578
Date: 15.12.2009	Bangalore	Ratification of norms.	dt.25.03.2008

The representative of the DC(MSME) informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

Case No. A/R. - 119	M/s. Micron Instruments	HQ F.No.01/80/50/01222/AM09/DES.I	Lic.No. & Date
Meeting No. 37/10	Pvt. LTd.,	RA.F.No.05/24/040/00474/AM09	0510229880
Date: 15.12.2009		Ratification of norms.	dt.23.10.2008

The representative of the DIPP [had informed](#) that norms of the subject authorization may be ratified on repeat basis as per Advance Authorization No.0510206559 dated 20.07.2007 ratified in Norms Committee Meeting No. 10/10 dated 09.06.2009 [and that](#) keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be modified to 1950 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007. [Norms Committee considered the matter and decided to ratify the norms accordingly.](#)

The Regional Authority may take necessary action accordingly.

Case No. A/R. - 120	M/s. Micron Instruments Pvt. Ltd.,	HQ F.No.01/80/50/01223/AM09/DES.I	Lic.No. & Date
Meeting No. 37/10		RA.F.No.05/24/040/00475/AM09	0510229883
Date: 15.12.2009		Ratification of norms.	dt.23.10.2008

The representative of the DIPP [had informed](#) that norms of the subject authorization may be ratified on repeat basis as per Advance Authorization No. 0510213512 dated 13.12.2007 ratified in Norms Committee Meeting No. 19/10 dated 11.08.2009 [and that](#) keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be modified to 3179 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007. [Norms Committee considered the matter and decided to ratify the norms accordingly.](#)

The Regional Authority may take necessary action accordingly.

Case No. A/R. - 121	M/s. Nicomet Industries Ltd.,	HQ F.No.01/80/50/01603/AM09/DES.I	Lic.No. & Date
Meeting No. 37/10		RA.F.No.03/95/040/00793/AM09	0310498704
Date: 15.12.2009		Ratification of norms.	dt.18.12.2008

The representative of the DC (MSME) present in the meeting suggested to ratify the norms of the export item “Cobalt Metal” based on earlier NC decisions in the similar cases taken as per subcommittee report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. The word “(containing cobalt 61600 Kgs)” may be deleted from the description of import item no. 1 and its quantity may be allowed as 58300 kg.
2. Quantity of import item no. 2 may be allowed as 238700 kg.
3. The description of import item no. 3 may be amended to read as “Superior Kerosene Oil” and its quantity may be allowed as 7865 lts.
4. Quantity of import item no. 4 may be allowed as 4730 kg.

The Regional Authority may take necessary action accordingly.

Case No. A/R. - 122	M/s. Nicomet Industries	HQ F.No.01/80/50/00977/AM09/DES.I	Lic.No. & Date
Meeting No. 37/10	Ltd.,	RA.F.No.03/95/040/01062/AM08	0310459253
Date: 15.12.2009		Ratification of norms.	dt.25.01.2008

The representative of the DC (MSME) present in the meeting suggested to ratify the norms of the export item “Cobalt Metal” based on earlier NC decisions in the similar cases taken as per subcommittee report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. The word “(containing cobalt 43120 Kgs)” may be deleted from the description of import item no. 1 and its quantity may be allowed as 40810 kg.
2. Quantity of import item no. 2 may be allowed as 167090 kg.
3. The description of import item no. 3 may be amended to read as “Superior Kerosene Oil” and its quantity may be allowed as 5505.5 lts.
4. Quantity of import item no. 4 may be allowed as 3311 kg.

The Regional Authority may take necessary action accordingly.

Case No. A/R. - 123	M/s. Sona Okegawa	HQ F.No.01/81/50/00914/AM07/DES.I	Lic.No. & Date
Meeting No. 37/10	Precision Forgings Ltd.,	RA.F.No.05/24/040/00762/AM07	0510199272
Date: 15.12.2009		Ratification of norms.	dt.09.02.2007

The representative of DHI informed the Committee that papers of the subject case are readily not available with him. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.

Case No. A/R. - 124	M/s. Larson & Toubro	HQ F.No.01/80/162/00442/AM08/DES.I	Lic.No. & Date
Meeting No. 37/10	Ltd.,	RA.F.No.03/95/040/00242/AM08	0510199272
Date: 15.12.2009		Ratification of norms.	dt.09.02.2007

The representative of DIPP was not present in the meeting. The Committee accordingly decided to defer the case only for a short period and to re-list it on 29.12.2009.

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Case No. C - 24	Reference received from	F.No. 01/80/162/00842/AM10/DES.I	Lic.No. & Date
Meeting No. 37/10	NSEZ, Noida of M/s.	Fixation of wastage norms	
Date: 15.12.2009	Eurotherm Hema Radiators India Ltd.,		

The representative of the DHI informed the Committee that they received the firm’s application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

SUPPLEMENTARY CASE

Case No. C - 25	M/s. Meneta Automotive Components Pvt. Ltd.,	F.No.01/80/162/00974/AM10/DES.I	Lic.No. & Date
Meeting No. 37/10			
Date: 15.12.2009		Fixation of wastage norms	

The representative of the DHI informed the Committee that they **have not** received the firm's application. The Committee, therefore, decided to **forward the reference to DHI and** relist the case on 02.02.2010.

DEFERRED CASE

Sl.No.65

Case No. C - 22	M/s. Bhukhanvala Tools Pvt. Ltd., Navasari	F.No.01/80/162/00684/AM10/DES.I	Lic.No. & Date
Meeting No. 37/10			
Date: 15.12.2009		Fixation of wastage norms	

The DHI furnished written comments in this case vide their U.O. No. 1A(1)/09-TSW(B)/478 dated 11/12/2009 informing that firm's representative met their Industrial Advisor and informed that blister mould is not the export product. It is used for packaging of export product. The Committee deliberated the DHI comments and decided to advise the DHI to examine the case for fixation of wastage norms since the product is ultimately exported. The case may be relisted on 02.02.2010.

Sl.No.66

Case No. C - 05	M/s. Bhukhanvala Tools Pvt. Ltd., Navasari	F.No.01/80/162/00012/AM10/DES.I	Lic.No. & Date
Meeting No. 37/10			
Date: 15.12.2009		Fixation of norms	

The DHI furnished written comments in this case vide their U.O. No. 1A(1)/09-TSW(B)/477 dated 14/12/2009 informing that firm has not given the complete reply in their letter dt. 26.09.2009 & 10.11.2009. The Committee therefore decided to reject the case on the ground that the firm did not furnish following details with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs:-

1. Specific requirement of input for each type of export product (per unit).
2. Part number of export product has been given without specifying the name.
3. Use of each import item in the manufacture of export product.

The DC, KSEZ may take necessary action accordingly.

Sl.No.67

Case No. C - 04	M/s. Bhukhanvala Tools Pvt. LTd., Navasari	F.No.01/80/162/00011/AM10/DES.I	Lic.No. & Date
Meeting No. 37/10		Fixation of wastage norms	
Date: 15.12.2009			

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

Sl.No.68

Case No. C - 05	M/s. Powermaster Engineers Pvt. LTd.,	F.No.01/80/162/00237/AM10/DES.I	Lic.No. & Date
Meeting No. 37/10		Clarification on "Tube forming Rolls"	
Date: 15.12.2009			

The DHI furnished written comments in this case vide their **U.O. No. 1A(1)/09-TSW(B)/477 dated 14/12/2009** clarifying that **entry at Sl.No. 591 of DEPB Schedule and corresponding entry at SION C-1770 cover "Tube forming rolls" and that** "Tube expender" is distinct product from "Tube Forming Rolls". As such "Tube expender" is not covered under DEPB entry at Sl.No. 51. The Committee therefore decided to convey this clarification to DEPB Committee.

(B. C. Nayak D.O., DHI)
Member

(B. D. Ghosh, Jt. IA MOS)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman

